

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

O.P. No. 1 of 2015 & IA Nos. 80 of 2015 and 81 of 2015

Dated : 20th August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Tata Power Delhi Distribution Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant (s) : Mr Deepak Jain, Mr. Nayantara Pande,
Mr. Anjanai Kr. Singh and Mr. Alok
Shankar
Counsel for the Respondent (s) : Mr. Buddy Ranganadhan, Mr. Hasan
Murtaza and Ms. Malavika Prasad

ORDER

In the cause list of today IA Nos. 80 of 2015 and 81 of 2015 in OP No. 1 of 2015 have been shown by the Registry as pending whereas according to the learned counsel for the parties both these IAs have already been disposed of.

It has been reported by learned counsel for the parties today that this Appellate Tribunal vide Interim Order dated 25th May, 2015 had passed an order directing the Delhi Commission to determine the PPAC for 3rd and 4th quarter within three weeks from the date of the order. A copy of the order passed by Delhi Commission dated 12th June, 2015 has been placed on record saying that Delhi Commission order dated 12th June, 2015 is incorrect and the same is under challenge in some appeal in this Tribunal.

Post the matter for hearing of Original Petition on **15th October, 2015**. In the meantime, the parties are directed to file their respective written submissions after furnishing a copy to the other side.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/dk